केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 137/GT/2026 Date: **6th November 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for determination of supplementary tariff on installation of Emission Control System (FGD) at Solapur Super Thermal Power Station (2x660 MW) in compliance of Revised Emission Standards for the period from the respective dates of operation to 31.3.2029.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **13.11.2026**:

a) *Certify that the capital cost claimed does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*

b) *Copy of complete original investment approval (Board approval dated 28.7.2018 for Rs. 626.32 crore) along with detailed cost, original scope of work and RCE, if any. Also submit Form-B strictly as per the format specified by the Commission, with head-wise investment approval cost, break-up of Taxes & Duties and Pre-commissioning expenses and specific reasons of variation in each head.*

c) *The Commission vide order dated 30.7.2021 in Petition No. 515/MP/2020 had granted in-principle approval of hard cost of Rs. 48000 lakh) for the FGD system. As against this, the hard cost as on ODe of Unit-I is Rs. 57132.51 lakh, in addition to the projected ACE of Rs. 2656.05 lakh. The Petitioner to reconcile the claimed hard cost with the approved hard cost, with break-up of GST, price variation paid to the vendor and other components. Also furnish reasons and break-up of IEDC of Rs. 3087.67 lakh as against Rs. 1699.20 lakh in the investment approval.*

d) *The ODe of Unit-II and Unit-I is 17.5.2024 and 5.8.2024 respectively. The Petitioner to furnish:*

   i. *Scheduled milestones for each unit as per investment approval and as per the award, actual milestone dates, PERT/ CPM chart, and justification of delay with supporting documents;*

   ii. *Activity-wise details of cost over-run associated with the time over-run (Form-F and Form-G), and details of LD recovered from the vendor, if any;*

   iii. *Unit-wise details of the shutdown availed for interconnection of the FGD (start and end dates), and whether the same was synchronised with the annual overhaul, as observed in the order dated 30.7.2021 in Petition No. 515/MP/2020.*

e) *With respect to the projected additional capital expenditure, the Petitioner to furnish:*

i. *Details and justification for Rs. 1200 lakh claimed in 2024-25 under Regulation 24(1)(b) towards 'balance payments in view of package defect rectification, contract closing, reconciliation', clarifying why the cost of defect rectification is not to the account of the vendor, along with the actual expenditure;*

ii. *Item-wise details of the initial spares of Rs. 728.02 lakh each claimed in 2026-27 and 2027-28 under Regulation 24(1)(c), in addition to Rs. 454.08 lakh already capitalised, along with the computation of the ceiling.*

f) *Furnish Auditor certified (with UDIN) Form-J, Form-S.*

g) *Auditor certificate for the capital cost on cash and accrual basis as on each ODe, and reconciliation of the capital cost claimed in Form-1(I) with the Gross Block in Form-L.*

h) *Editable soft copy of IDC, notional IDC and FERV calculations with links, along with details of foreign currency loans (Form-4).*

i) *The Petitioner has not submitted the requisite information in line with Form 4, 4A, 7, F, G, D, E, I, J, P and R of Annexure-I Part-I of Tariff Regulation 2024 duly supported by an Auditor's Certificate as applicable*

j) *A certificate that the rate of interest corresponding to each loan is the actual applicable rate of interest as per the agreed terms of the loan agreement without adjustment of any kind. If otherwise, revised Form-13 considering the actual applicable rate of interest (without considering the impact of sharing benefit towards refinancing).*

k) *Computation of O&M expenses under Regulation 36(1)(9) of the 2024 Tariff Regulations considering the capital expenditure (excluding IDC and IEDC) on cash basis as on the respective ODe, since the O&M expenses claimed have been computed on the hard cost inclusive of un-discharged liabilities*

2. The Respondents shall file their replies by **20.11.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **27.11.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents